

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 172/TT/2019

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-I :765 kV D/C Bhuj Pool Sub-station Banaskantha TL along with associated Bays & 2x330 MVAR Switchable Line Reactors at both ends along with bays, Asset-2: 765 kV Bhuj Pool Sub-station (New) along with 2 Nos. 1500 MVA, 765 /400 kV ICTs, 1 No. 765 kV Bus Reactor, 2 No. 500 MVA 400/200 kV ICTs and 1 no. 400 kV Bus Reactor alongwith associated bays under Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-C for tariff block 2014-19 period.
- Date of Hearing:** 13.2.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) & 12 Ors.
- Parties present** : Shri Zafrul Hasan, PGCIL
Shri S.S Raju, PGCIL
Shri Pankaj Sharma, PGCIL
Shri Amit Kumar Jain, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff from COD to 31.3.2019 in respect of assets under Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-C. Initially, the instant assets were anticipated to be put into commercial operation on 15.1.2019. Later, vide affidavit dated 10.2.2020, the petitioner has submitted that the instant asset was split into 4 Assets, namely Asset 1: 765 kV D/C Bhuj Pool Sub-station-Banaskantha TL along with associated Bays at both ends, 2x330 MVAR Switchable Line Reactors along with associated bays at both ends, Asset 2: 2 nos. 1500 MVA, 765/400 kV ICT-1 alongwith associated bays at Bhuj Pooling Station, Asset 3: 1 no. 400 kV, 125 MVAR Bus Reactor alongwith associated bays at Bhuj Pooling Station and Asset 4 : 2 no. 500MVA, 400/220 kV ICTs alongwith associated bays at Bhuj Pooling Station. These assets were put into commercial operation on 20.3.2019, 24.3.2019, 30.3.2019 and 31.3.2019 respectively. There is a time over-run in case of instant assets and the total cost of the assets is within the approved FR cost. He requested to grant 90% of the Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in POC computation.



2. The Commission directed the petitioner to submit the following information on affidavit with advance copy to the beneficiaries by 30.3.2020:-

- a) Submit copy of the said order where Regulatory Approval for the scheme covered under Green Energy Corridors-ISTS part-C were given;
- b) Submit copy of PPA, LTA, TSA signed with respondents, if any;
- c) Auditor certificates and all revised forms along with Form-5 based on actual COD for Assets-1, 2, 3 and 4 in accordance with 2014 Tariff Regulations;
- d) Asset-wise reason for cost variation;
- e) Details of year wise discharge of the initial spares;
- f) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the following format:-

Asset (Asset-wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						

- g) Auditor's Certificate, Tariff Forms and Statement of IDC;
- h) Statement indicating amount of discharge for Initial Spares and IEDC;
- i) Asset-wise apportioned approved cost as per FR and estimated completion cost.



3. The Commission directed the respondents to file their reply by 8.4.2020 and the petitioner to file rejoinder, if any, by 15.4.2020. The Commission directed the parties to comply with the above directions within the specified timeline and further observed that no extension of time shall be granted.

4. The petition shall be listed further in due course of time for which a separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

